

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).32118/2011

M/S ANSAL PROPERTIES & INFRAS.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for permission to file synopsis and list of
dates, permission to file additional documents and prayer for
interim relief and office report)

WITH SLP(C) NO. 245 of 2012

(With prayer for interim relief and office report)

Date: 08/05/2012 This Petition was called on for hearing today.

For Petitioner(s)

Ms. Mukti Chaudhry, Adv.

Ms. Priya Deep, Adv.

Mr. Umesh Kumar Khaitan, Adv.

For Respondent(s)

Ms. Sushma Singh, Adv.

Mr. Sudhir Kulshreshtha, Adv.

Mr. Suraj Singh, Adv.

Mr. Pradeep Misra, Adv.

Ms. Aarti Upadhyay, Adv.

Mr. Rakesh Uttamchandra Upadhyay, Adv.

UPON hearing counsel the Court made the following

O R D E R

Issue fresh notice with dasti service upon the
unserved respondents in both the SLPs, which is permitted to
be served through the nearest Civil Court/Trial court, where
private parties are concerned and through standing counsel,
where state authorities are concerned, if process fee and

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spare copies are paid/filed before 15.5.2012, else list
before the Hon'ble Judge in Chambers for non-prosecution.

If notices are issued, list again on 23.7.2012.

Served respondents in both the SLPs may file counter
affidavit till then.

(S.G. SHAH)
REGISTRAR

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